

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 283/AT/2021**

Subject : Application under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the Transmission System “Evacuation of power from RE sources in Koppal Wind Energy Zones (Karnataka) (2500 MW)” being established by Koppal-Narendra Transmission Limited.

Petitioner : Koppal-Narendra Transmission Limited (KNTL)

Respondents : ReNew Surya Ojas Private Limited and 3 Ors.

**Petition No. 280/TL/2021**

Subject : Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 with respect to Transmission Licence to Koppal-Narendra Transmission Limited.

Petitioner : Koppal-Narendra Transmission Limited (KNTL)

Respondents : ReNew Surya Ojas Private Limited and 3 Ors.

Date of Hearing : 15.2.2022

Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Parties Present : Shri Amit Kumar, KNTL  
Shri Mohit Jain, KNTL  
Shri Sanjay Naik, PFCCL  
Shri Manish Agrawal, PFCCL  
Ms. Nirmala Meena, PFCCL

**Record of Proceedings**

Cases were called out for virtual hearing.

2. The representative of the Petitioner submitted that the present Petitions have been filed for adoption of transmission charges with respect to the Transmission System for “Evacuation of Power from RE Sources in Koppal Wind Energy Zone (Karnataka) (2500 MW)” (for short, ‘the Project’) and for grant of transmission licence to the Petitioner for establishment of the Project. The representative of the Petitioner further submitted that pursuant to the tariff based competitive bid process conducted by Bid Process Coordinator (‘BPC’), PFC Consulting Limited, ReNew Transmission Ventures Private Limited was declared as the successful bidder and consequently, it acquired the Special Purpose Vehicle- Koppal-Narendra Transmission Limited



incorporated for establishment of the Project. The representative of the Petitioner submitted that the Petitioner has already served the copy of the Petitions on the CTUIL, BPC (PFCCL) and LTTC of the Project i.e. ReNew Surya Ojas Private Limited.

3. None was present on behalf of LTTC and CTUIL despite notice.

4. After hearing the representative of the Petitioner, the Commission reserved the order in the matters.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**